

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

**FAO No. 3212, 3214, 3215, 3216,
3210, 3218, 3211, 3213, 3217 of 2012(O&M)**

National Insurance Co. Ltd.

..... Appellants

V/s

**Davinder Singh and anr.
Dilbagh Singh and ors.
Akwinder Kaur and ors.
Akwinder Kaur and ors.
Davinder Singh and anr.
Davinder Singh and anr.
Dilbagh Singh and ors.
Multan Singh and anr.
Dilbagh Singh and ors.**

..... Respondents

**3. Sukhraj Singh s/o Kashmir Singh r/o Village Muchhal, Tehsil
Baba Bakala, Distt. Amritsar. (Owner of Alto Car bearing Regn.
No. PB-02AX-1260).**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **14.05.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
28th November 2019.

Sanyal
14-1-20

Superintendent (Judl.),
For Registrar (Judicial)

Hanpreet
13/1/20